



Appendix III

Declaration to be submitted by the promoting / converting entities

S. No	Aspect	Remarks
1.	Name of entity (including previous names, if any)	
2.	Details of the entity	Form X
3.	Ownership and control status of the entity	
4.	Shareholding pattern of the entity along with details of its main individual promoter/ Significant Beneficial Owner	
5.	Proposed shareholding and voting rights of the entity in the bank	
6.	Net worth of the entity (duly certified by a CA)	
7.	Source of funds for the proposed shareholding in the bank (Duly certified by the Chartered Accountant)	
8.	Aggregate proposed shareholding in the bank (amount and %) by the promoter group, persons acting in concert (as defined in explanation 1(a) to section 12 B of Banking Regulation Act, 1949), associate enterprises (as defined in explanation 1(a) to section 12 B of Banking Regulation Act, 1949) and by entities in which the promoter group is considered as being interested [Refer Section 184 of Companies Act, 2013]	Form XI
9.	Source of funds for the aggregate shareholding in the bank as indicated in 7 above (Duly certified by the Chartered Accountant)	
10.	If the entity is a member of a professional association / body, details of disciplinary action, if any, pending or commenced or resulting in conviction in the past against it or whether it has been banned from entry of at any profession / occupation at any time	
11.	Has the entity been subject to any investigation at the instance of Government department or agency?	
12.	Details of prosecution, if any, pending or commenced or resulting in conviction in the past against the entity for violation of economic laws and regulations	



S. No	Aspect	Remarks
13.	Details of criminal prosecution, if any, pending or commenced or resulting in conviction in the past against the entity	
14.	Has the entity at any time been found guilty of violation of rules / regulations / legislative requirements by customs / excise / income tax / foreign exchange / other revenue authorities, if so give particulars	
15.	Whether the entity has at any time come to the adverse notice of any regulator/investigative agency including issuance of Show Cause Notice. (Though it shall not be necessary for a person to mention in the column about orders and findings made by regulators which have been later on reversed / set aside in toto, it would be necessary to make a mention of the same, in case the reversal / setting aside is on technical reasons like limitation or lack of jurisdiction, etc, and not on merit. If the order of the regulator is temporarily stayed and the appellate / court proceedings are pending, the same also should be mentioned).	
16.	Whether the entity has been convicted for any offence under any legislation designed to protect members of the public from financial loss due to dishonesty, incompetence or malpractice.	
17.	Details of shareholding / voting rights of the entity in other banks and other institutions in the financial sector	
18.	Details of representation of the entity on the Boards of other banks and other institutions in the financial sector	
19.	Income tax returns of the entity for the last three years	
20.	Audited annual reports of the entity for the last 3 years	
21.	Any other explanation / information	

Undertaking

I confirm that the above information is to the best of my knowledge and belief, true and complete. I undertake to keep the bank fully informed, as soon as possible, of all events which take place subsequent to submission of this declaration which are relevant to the information provided above. Signature and stamp of the promoting / converting entity

Place :

Date :